



The Centre for Trade and Investment Law (CTIL) was established in the year 2016 by the Ministry of Commerce and Industry, Government of India. The Centre's primary objective is to provide sound and rigorous analysis of legal issues pertaining to international trade and investment law. The Centre aims to be a thought leader in the various domains of international economic law such as the WTO law, investment law, and legal issues relating to economic integration.

For its research work, the Centre intends to engage Research Fellows on a contractual basis for a period of one year. The candidate should possess the following minimum qualification:

- Degree in Law (LL.B/B.A.LL.B./B.B.A.LL.B./B.Sc. LL.B).
- Candidates having teaching/research experience on issues related to WTO and legal aspects of International Trade and Investment Law shall be preferred.
- The candidates should enclose a scanned copy of their degree and/or research experience certificates along with the application, failing which the application will be rejected.
- The candidate should have sound knowledge of computer application and packages (M.S. Word, M.S. Access, M.S. Outlook, M.S. Excel, M.S. Power Point) as well as good command of English (spoken and written) with interest in research activities.

Tenure: The appointment will be on a contract basis for one year, with a possibility of further extension based on the performance.

Emoluments: The selected Researcher Fellows will be paid fixed monthly emolument of Rs. 36,000/- per month.

The selected candidate will need to join immediately.

Indian nationals having the above qualifications and experience should only apply online through the link given below latest by **5th September, 2018**.

Link: http://docs.iift.ac.in/recruit/solo.asp?jcode=RF_CTIL_Aug2018

Only the shortlisted candidates shall be informed by e-mail to appear for the written test, computer skill test and interview at 6th Floor, NAFED House, Siddhartha Enclave, Ring Road, New Delhi-110014. It is also brought to the notice of all concerned that no TA/DA shall be payable to the candidates appearing for written test and interview and that the candidates coming from outside Delhi shall have to make their own arrangements for stay in Delhi and the Centre shall neither pay nor arrange for their accommodation